

ed special Committee to study and devise means protection and disposal of floods. Interim protection works for next season floods under active consideration. Final solution being examined."

Sardar Iqbal Singh (Ferozepur): Regarding the statement about the floods in the Ghaggar river in Punjab and Rajasthan, may I know whether the Government is considering the question of putting up some dams so that the clog of the river could be checked?

Hafiz Mohammad Ibrahim: That is a separate question relating to Punjab, and that has to be replied separately.

12.15 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN REFINERIES LIMITED

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table a copy of each of the following papers:—

- (i) Annual Report of the Indian Refineries Limited for the year 1959-60 along with the Audited Accounts and Comments of the Comptroller and Auditor-General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company. [Placed in Library, See No. LT-2713/61].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): On Behalf of

Dr. Gopala Reddi, I beg to lay on the Table:

- (i) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 212 dated the 25th February, 1961;
 - (b) G.S.R. No. 213 dated the 25th February, 1961. [Placed in Library. See No. LT-2714/61].
- (ii) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 214 dated the 25th February, 1961.
 - (b) G.S.R. No. 215 dated the 25th February, 1961. [Placed in Library. See No. LT-2714/61].
- (iii) A copy of Notification No. G.S.R. No. 309 dated the 1st March, 1961 under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944. [Placed in Library. See No. LT-2716/61].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the

(Shri Satya Narain Sinha).

Ministers during the various Seasons of Second Lok Sabha:

- (i) Supplementary Statement II—Twelfth Session, 1960. [See Appendix II, annexure No. 72].
- (ii) Supplementary Statement VI—Eleventh Session, 1960. [See Appendix II, annexure No. 73].
- (iii) Supplementary Statement XI—Tenth Session, 1960. [See Appendix II, annexure No. 74].
- (iv) Supplementary Statement XIV—Ninth Session, 1959. [See Appendix II, annexure No. 75].
- (v) Supplementary Statement XVI—Eighth Session, 1959. [See Appendix II, annexure No. 76].
- (vi) Supplementary Statement XXIV—Fifth Session, 1958. [See Appendix II, annexure No. 77].
- (vii) Supplementary Statement XXXV—Fourth Session, 1958. [See Appendix II, annexure No. 78].

The Insurance (Amendment) Bill, 1961.

The Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961.

(3) General Discussion on General Budget for 1961-62, from 14th March onwards.

(4) Submission of Demands on Account (General) for 1961-62 to the Vote of the House.

(5) Discussion and voting of Demands for Grants in respect of the—

Ministry of Education.

Ministry of Health.

12.18 hrs.

ORISSA APPROPRIATION BILL

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1960-61.

Shri Narayanankutty Menon (Muk-andapuram): Before you put the motion to the House, may I submit that yesterday I raised a point of order regarding this particular Bill, which is the subject matter of the grants passed yesterday by the House, and the hon. Deputy-Speaker, who was then in the Chair, was pleased to rule that as a matter of custom the Chair does not take the responsibility of deciding whether particular measures are constitutional or unconstitutional. At this stage, when the Finance Minister is asking leave of this House for the Appropriation Bill, which is a statute in itself, I make an appeal to him that in the name of propriety we should not be a party for legislating in a very anomalous way and, therefore, before moving the

12.17 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 13th March, 1961 will consist of:—

- (1) Further discussion and voting on the Demands for Grants (Railways) for 1961-62.
- (2) Consideration and passing of:

The Railway Passenger Fares (Repeal) Bill, 1961.